

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5392/2024
[Arising out of impugned final judgment and order dated 09-11-2023
in CRLM No. 71293/2023 passed by the High Court of Judicature at
Patna]

AMLESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(IA No. 60268/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Mithilesh Kumar Singh, AOR
Mr. Ashutosh Kumar Singh, Adv.
Mrs. Manju Singh, Adv.
Mr. Ashutosh Tiwari, Adv.

For Respondent(s) :Mr. Anshul Narayan, Addl. Standing Counsel, Adv.
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard in-part.
2. Learned counsel for the parties may file their written submissions within one week.
3. Mr. Gaurav Agrawal, learned senior counsel (address: E-108, Ground Floor, Greater Kailash Part-II, New Delhi-110048, e-mail i.d: Agrawal 439@gmail.com and Enrol No: BIH:6631/1999) is appointed as Amicus Curiae (pro bono) to assist the Court.
4. Registry is directed to supply complete paper book (in digital form) to Mr. Gaurav Agrawal, learned sernior counsel.
5. List on 07.05.2025 at 3.30 P.M.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)